

<i>Sl No.</i>	<i>Name of State/UTs</i>	<i>Seedlings distribution (for Planting on Pvt. Lands) (hectares) (lacs)</i>	<i>Area (Public lands includ- forest lands) (hectares)</i>
1	2	3	4
25.	West Bengal	850.00	45000.00
26.	A & N Islands	5.00	3600.00
27.	Chandigarh	0.00	300.00
28.	D & N Haveli	20.00	1000.00
29.	Daman & Diu	1.00	200.00
30.	Delhi	50.00	1500.00
31.	Lakshadweep	5.00	100.00
32.	Pondicherry	4.00	100.00
Total:		15000.00	1050000.00

[*Translation*]

Fruit processing plant in Madhya Pradesh

2172. SHRIMATI SUMITRA MAHAJAN: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether any fruit processing plant is in operation in Madhya Pradesh;

(b) if so, the particulars thereof; and

(c) if not, whether any proposal in this regard is pending with the Union Government for approval and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRIGIRIDHAR GOMANGO):

(a) and (b). Yes, Sir. There are 86 fruits and vegetable processing units licenced under the Fruit Products Order in Madhya Pradesh.

(c) No, Sir. There is no proposal pending with the Ministry of Food Processing Industries at present.

[*English*]

Allotment of House Sites by D.D.A.

2173. SHRI MADAN LAL KHURANA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the total number of house sites developed and allocated by the DDA during each of the last three years and proposed to be taken up during 1991-92?

(b) the total number of housing units

constructed, allotted, physical possession given during the above period and the number expected to be constructed, allotted the physical possession proposed to be given during 1991-92?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). Information is being collected and will be laid on the table of the Sabha.

Alterations made by Allottees of D.D.A. Flats

2174. SHRI MADAN LAL KHURANA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the allottees of D.D.A. flats have made additions and alterations in the flats allotted to them;

(b) if so, the action taken against them;

(c) number of persons against whom court cases have been instituted;

(d) whether there is any proposal to enter into a compromise in such cases; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). The DDA have reported that some allottees of DDA flats have made additions/alterations in their flats unauthorisedly. Whenever such cases are noticed by the DDA necessary action is initiated under Delhi Development Act, 1957.

(c) About 1033 cases are pending in the Court.

(d) and (e) There is no such proposal.

Regularisation of Unauthorised Constructions

2175. SHRI KARIYA MUNDA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government have regularised unauthorised constructions in Delhi upto 1988;

(b) if not, the year upto which the unauthorised constructions in the capital have been regularised;

(c) whether the Government propose to regularise unauthorised constructions made upto 1990; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (d). Regularisation of unauthorised construction is of two types, namely:-

(i) regularisation of unauthorised constructions in the unauthorised colonies; and

(ii) Unauthorised construction in the shape of deviations from the sanctioned plans.

As regards (i) above, Delhi Administration have regularised 553 unauthorised colonies which were in existence upto 30.6.1977. However, the structure constructed in these colonies are regularised on payment of development charges by the beneficiaries. As regards unauthorised construction of the second category, the deviations in the sanctioned plans are compounded/regularised as per the provision of unified building by-laws 1983, and provisions of Master Plan.